Title : Discussions on the Sugarcane Control (Additional Powers) Repeal Bill, 2000. (Bills Passed)

उपभोक्ता मामले और सार्वजनिक वितरण मंत्री (श्री शांता कुमार) : सभापति महोदय, मैं प्रस्ताव करता हूँ :-

" कि गन्ना नियंत्रण(अतिरिक्त शक्तियां) अधिनियम, 1962 का निरसन करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।"

सभापति महोदय : प्रस्ताव प्रस्तुत हुआ :-

" कि गन्ना नियंत्रण(अतिरिक्त शक्तियां) अधिनियम, 1962 का निरसन करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।"

SHRI E.M. SUDARSANA NATCHIAPPAN (SIVAGANGA):Sir, this Bill has only two clauses which seek to repeal two sections of the previous Act. Section 2 of the earlier Act says:

- "Notwithstanding that no provision has been made in section 3 of the Essential Commodities Act, 1955, for making an order under that section with retrospective effect, the Central Government may, if satisfied that public interest so requires, by order notified in the Official Gazette, amend either prospectively or retrospectively the Sugarcane (Control) Order in respect of any matter for which provision has been made in clause 3A and the Schedule of that Order, and any such amendment may contain such supplemental, incidental and consequential provisions as the Central Government may deem necessary:"

We may read Clause 3(A). This Bill has actually been brought to empower the Central Government to amend the Sugarcane Control Order 1955. The Sugarcane Control Order 1955 came into force on the basis of the Essential Commodities Act, Section 3. Clause 3(A)(I) says:

> "If the Central Government is of opinion that it is necessary so to do for controlling the rise in prices, or preventing the boarding, of any food-stuff in any locality, if may, by notification in the Official Gazette, direct that notwithstanding anything contained in sub-section (3), the price at which the food-stuff shall be sold in the locality in compliance with an order made with reference to clause (f) of sub-section (2) shall be regulated in accordance with the provisions of this sub-section."

I would like to submit that this provision was made to control the rice in price and also to prevent the hoarding. These two things were necessary in 1962, that is at the time of Indo-China war. Subsequently also it was very important to make available sugar to the ordinary people, especially to the Government employees and the middle class people at the reasonable price. Therefore, this Act was necessary to give retrospective and prospective effect to Clause 3(A).

What is the necessity to repeal this Act? Even now, the Government servant, poor people, middle class people and white-collared labourers are all suffering due to the rise in price of sugar. The peasants, the sugarcane growers or the labourers working in the field are not getting any benefit of the rise in prices. Only the factory owners are getting the benefit. The businessmen who are hoarding the sugar are getting this benefit. Why was there the necessity to repeal this Act? The same situation has arisen even today. People are not getting sugar at a reasonable price. We have to question the *bona fide* of bringing this particular Bill before this august House.

I would, therefore, suggest that the Government should rethink about its repeal .

It is because if this Act is repealed then I feel the blackmarketeers and others who hoarded the sugar and deserved forfeiture of stocks as well as imprisonment for one year or two years, would escape the clutches of the law. Therefore, I would like to suggest that this Bill is not necessary at this juncture because the Government should have more powers to control the market. The

Government should be in a position to help the ordinary people and especially the middle class people. So, I would request the Government to consider this aspect as this Bill is not helpful for the common man especially the middle class and labourers who are suffering as they are not getting sugar at a reasonable price.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, normally, I would have supported this repealing Bill but the reason advanced for this is not at all convincing. As per the provisions of the Bill, the reason advanced for the repeal of this Bill is that it has outlived its purpose. I do not understand this reasoning.

Mr. Chairman, Sir, you may also remember that this is an area which is of special significance. Sugar has created much problems in our country. It is an area where the traders will prosper. It is an area where the politicians who are power will prosper. It is an area where our patriotism disappeared and we imported sugar. When the Kargil war was going on, our Government was very much interested in getting sugar imported from Pakistan. There was no duty on it and the people were free to import sugar from Pakistan and other countries. Our national interest did not

stand in the way and our self-respect did not stand in the way. When the aggression was taking place in Kargil, these people were dealing with Pakistan for the import of sugar.

A situation had arisen to the extent that the cane growers in India were very much affected as the sugar was stored in the godowns. It was not available in the outlets. During elections, it was a very good issue for our politicians to capture votes. This practice was going on for a long time. The Press also reported this matter. Various articles appeared in the Press on this. Information was leaked to the Press that sugar is being imported from Pakistan and some underhand dealings were taking place. All these matters were taking place very recently.

The Government was forced to come to the House for imposing 40 per cent customs duty for import of sugar. They again came to the House to raise it to 60 per cent to safeguard the interest of the sugarcane growers. But the transactions has taken place.

Now, this was done when this Act was in force. The Sugar Control Order was still in force. So, we will find that the Sugar Control Order of 1962 has replaced 1955 Order and 1955 Order has replaced 1952 Order. All these arguments are advanced in favour of repealing. I do not find any reason behind this argument.

There is no harm in having the order in the Statute Book. Of course, some preceding administrative committee has represented to the Government to repeal this Act. But there is no harm to retain it in the Statute Book. So, I argue that it need not be repealed. After all, these dealings have already taken place during the last one year. It is an admitted fact. Not only during this regime, but in the previous regime also this import was going on. Shri Shanta Kumar"s tenure is not the only one. In their tenure also this was going on. For this there is no political difference. There is no colour of the Government. When the BJP-led Government or any other Government was in power, this sugar dealing was going on without being prevented.

The poor man is ruined. To that extent the public distribution system is completely paralysed. I come from a State called Kerala where public distribution system is completely paralysed because of the policy now being followed. The poor people used to get sugar at controlled price. That has been taken away. The Government is not in a position to supply through the public distribution system, the sugar that is required by the common man.

MR. CHAIRMAN: Please speak on the Bill.

SHRI VARKALA RADHAKRISHNAN : Even taxpayers are not allowed to buy sugar at reasonable price. There is no guarantee that the poor man will get sugar at reasonable price. The entire system is in difficulties, in chaos and is jeopardised.

So, I would request the Government, particularly the Minister concerned, to see that the public distribution system is maintained at least in the case of sugar which you can do without any difficulty. With these words, I conclude that there is no reasoning behind repealing the Bill.

डा. रघुवंश प्रसाद सिंह (वैशाली) : सभापति महोदय, गन्ना नियंत्रण निरसन विधेयक के ऊपर गन्ना उत्पादन करने वाले किसानों की कठिनाइयों को संक्षेप में मैं आपके सामने रखना चाहता हूं। गन्ना किसान की पीड़ा बहुत ज्यादा है। किसानों का सरकारी मिलों पर 600-700 करोड़ रुपये से कम बकाया नहीं होगा, लेकिन मिलें उनका भुगतान नहीं कर रही हैं। मेरी सरकार से प्रार्थना है कि किसान का बकाया यदि सूद सहित मिल जाये तो बहुत अच्छा हो। कानून में भी ऐसा प्रावधान है लेकिन वह किसान के मामले में लागू नहीं होता है।

आज उत्तर प्रदेश, बिहार और महाराट्र की चीनी मिलें बंद हो रही हैं जिससे किसानों को बड़ी कठिनाई का सामना करना पड़ रहा है। बिहार में सरकार के अधीन कोरपोरेशन की 15 चीनी मिलें बंद हो चुकी हैं।

जिन दिनों देश में 9 लाख टन चीनी पैदा होती थी बिहार में 3 लाख टन पैदा होती थी। आज देश में 164 लाख टन चीनी पैदा हो रही है लेकिन बिहार में अभी तक 3 लाख टन चीनी पैदा होती है जो पुराने जमाने में पैदा होती थी। लोग कहते हैं कि अब उसकी क्रशिंग कैपेसिटी बढ़नी चाहिए और मिलों का आधुनिकीकरण होना चाहिए, तभी मिलें चलेंगी। पहले लोग कहते थे कि ढाई हजार टन कैपेसिटी होने से मिल फायदेमंद हो जाती है, लेकिन अब विशेज्ञ लोग कहते हैं कि पांच हजार टन क्रशिंग कैपेसिटी प्रतिदिन हो तो मिल फायदेमंद होगी। बिहार के अफसर अभी दो-तीन दिन पहले केन्द्र सरकार के अफसरों से मिलने आये थे, मिटिंग की थी, बात की थी। सन 1997-98 में शुगर टैक्नोलॉजिकल मिशन एक्सपर्ट कमेटी वहां गयी थी। मोतीपुर चीनी मिल और गुरोऊल चीनी मिल के संबंध में शुगर टैक्नोलॉजिकल मिशन ने रिपोर्ट दी।

20.00 hrs.

उसे चालू करने के लिए कहा गया कि यह वायबल यूनिट है और मोतीपुर चीनी मिल को चीनी मिल के रूप में और गरोऊल चीनी मिल को गुड़, खांड्सारी के रूप में चालू किया जाए, ऐसी रिपोर्ट दी गई है। राज्य सरकार भी चाहती है कि मिलें चालू हों। स्टैडिंग कमेटी ने भी चिंता व्यक्त करते हुए रिपोर्ट दी और अनुशंसा की कि बिहार, उत्तरप्रदेश और महाराट्र की बंद चीनी मिलों को चालू करने के लिए केन्द्र सरकार को आगे आना चाहिए। एक शूगर डैवलपमैंट फंड है। रिपोर्ट में कहा गया कि नियमों में सुधार करके मिलों की कैपेसिटी बढ़ाई जाए और बंद मिलों को चालू करने के लिए केन्द्र सरकार को पहल करनी चाहिए। वे मिलें अगर प्राइवेटाइज हो जाएं तो कोई हर्ज नहीं है। किसानों के हित में सरकारी महकमों की चीनी मिलों को चालू करने के लिए यदि केन्द्र सरकार इनका प्राइवेटाइजेशन करा दें तो वह स्वागत योग्य कदम होगा। बिहार के सैक्रेटरी ने आपके विभाग के संयुक्त सचिव और शूगर टैक्नोलॉजी मिशन से दो दिन पहले बात की। लोग सहमत हुए कि केन्द्र सरकार की तरफ से एक एक्सपर्ट कमेटी शूगर टैक्नॉलोजी मिशन जाए। 15 बंद चीनी मिलों और बिहार में दो बंद चीनी मिलों के सम्बन्ध में रिपोर्ट आ चुकी है। हमारी प्रार्थना है कि आप अधिकारियों, विशेज्ञों और शूगर केन टैक्नॉलोजी मिशन को निर्देश दें कि बंद चीनी मिलों की जांच-पड़ताल करके एक रिपोर्ट दे। मैं मानता हूं कि राज्य

सरकार इस मामलें में मुस्तैद नहीं है लेकिन केन्द्र सरकार गार्जियन के रूप में काम करे। यदि कोई लड़का पिछड़ जाता है तो उसे सहारा दिया जाता है। एक सप्ताह में बिहार में विशेषज्ञों को भेज कर बंद चीनी मिलों को चालू कराने के लिए और यहां तक प्राइवेटाइजेशन कर ने के बाद उन्हें चालू कराए। किसान किसी भी हालत में चाहता है कि मिलें चालू हों और उसके गन्ने की खपत हो। वह गन्ने की ज्यादा खेती करना चाहता है। आर्थिक दृटि से वह उसके लिए लाभदायक भी है। इसलिए वहां तुरन्त अधिकारियों को भेज कर बंद चीनी मिलों को चालू कराया जाए। अन्य राज्यों में भी चीनी मिलें बंद हैं। उन्हें चालू कराने के लिए भी केन्द्र सरकार को पहल करनी चाहिए।

SHRI RAMESH CHENNITHALA (MAVELIKARA): I would like to know from the hon. Minister as to what is the reason for repealing such an Act because this Act itself is giving small power to the Government for controlling the prices in the market. Secondly, it is a deterrent to the hoarders and the present one is helpful for the people. At the same time, by repealing this Act, we have an apprehension that this is going to help the hoarders and blackmarketeers. ...(*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): This is Sugarcane Control Repeal Bill. So, there is no question of hoarding....(*Interruptions*)

उपभोक्ता मामले और सार्वजनिक वितरण मंत्री (श्री शांता कुमार) : सभापति महोदय, यह विय बिल्कुल साधारण है। सच्चाई यह है कि यह 1955 का एक ऑर्डर है जिस का संशोधन करने के लिए यह बिल बना था। वह ऑर्डर समाप्त हो गया जिस के संशोधन के लिए यह बिल था। जिस ऑर्डर के संशोधन के लिए यह कानून था, जब वह ऑर्डर ही नहीं रहा तो उसके संशोधन करने वाले कानून के रहने का कोई औचित्य नहीं है। इसलिए कमीशन बना कि कौन-कौन से कानून रिपील किए जा सकते हैं। उस कमीशन ने सुझाव दिया और उसके मुताबिक हम इसे लेकर आए।

जो बातें यहां कही गईं उनके बारे में मैं कहना चाहूंगा। केरल के बारे में नई शिकायत की गई उन्होंने पब्लिक डिस्ट्रीब्यूशन की बहुत सी बातें कहीं। जो बातें यहां कही गईं, हमने उनको सुना लेकिन चीनी के बारे में पहली बार शिकायत आ रही है कि लैवी चीनी केरल में नहीं मिल रही है। ऐसी शिकायत आज तक विभाग के पास नहीं आई। अभी आपने मुझे इस बारे में कहा। पूरे देश में लैवी शूगर मिल रही है। हम उसे दे रहे हैं। यदि वितरण व्यवस्था में कोई कमी है तो उसे प्रदेश सरकार करे।

दूसरी शिकायत गन्ना उत्पादकों की अदायगी के बारे में कही गई। पिछले चार-पांच महीने में जो कदम सरकार ने उठाए,

चीनी का इम्पोर्ट बंद किया, लेवी चीनी 10 परसेंट कम की। राहत दी गई, उसके कारण 4-5 महीने में लगभग 200 करोड़ रुपया अतिरिक्त अदायगी गन्ना उत्पादकों को की गई। अभी बिहार के बारे में कहा गया कि वहां मिलें बंद पड़ी हुई हैं। इस संबंध में बिहार सरकार की मांग आई है कि एक विशेज्ञ समिति बनाई जाये। उस मांग पर विचार किया जा रहा है लेकिन इस बारे में बिहार सरकार को आगे आना चाहिये। इसके अलावा बहुत सारी ऐसी बातें हैं जो आवश्यक हैं, उनके बारे में सोचा जा रहा है।

इन्हीं शब्दों के साथ मैं आग्रह करता हूं कि यह विधेयक पास किया जाये।

MR. CHAIRM AN : The question is:

> "That the Bill to repeal the Sugarcane Control (Additional Powers) Act, 1962, as passed by Rajya Sabha, be taken into consideration. "

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN: The question :

" That Clause 1, the Enacting Formula and theLong Title Stand Part of the Bill.

The Motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI SHANTA KUMAR: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 9th May, 2000 at 11 a.m.

2007 hours

The Lok Sabha then adjourned till Eleven of the Clock

on Tuesday, May 9, 2000/Vaisakha 19, 1922 (Saka)

.